

ITEM NO.42

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(I.R. and IA No.64857/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 6720/2023 (XI)

(I.R., FOR EXEMPTION FROM FILING O.T. ON IA 67647/2023)

SLP(C) No. 7738-7739/2023 (XI)

(I.R., FOR EXEMPTION FROM FILING O.T. ON IA 76830/2023 & FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 76832/2023)

Date : 13-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Parties

Ms. Aishwarya Bhati, A.S.G.(NP)

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ruchir Ranjan Rai, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Mr. Rana Mukherjee, Sr.Adv.*

Mr. P. N. Misra, Sr. Adv.

Mr. Abhishek Kumar Singh, AOR

Mr. Abhinav Jaganathan, Adv.

Ms. Pallavi Baghel, Adv.

Ms. Anamika Yadav, Adv.

Ms. Aishwarya Bhati, A.S.G. (NP)

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Mohit Yadav, Adv.
Mr. Kausar Raza Faridi, AOR

Mr. Abhishek Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 05.01.2024.

In the meantime, any transaction made in connection with the property in question shall be subject to any further order that may be passed in these matters by this Court.

(NIRMALA NEGI)
COURT MASTER (SH)
*appearance not given

(VIDYA NEGI)
ASSISTANT REGISTRAR